

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2360**  
ANSWERED ON - 12/03/2026

**E-COURTS MISSION MODE PROJECT**

**2360** SHRI NARAYANA KORAGAPPA:  
SHRI MANAN KUMAR MISHRA:  
SHRI ADITYA PRASAD:  
SHRI GHANSHYAM TIWARI:  
DR. PARMAR JASHVANTSINH SALAMSINH:  
SHRI KESRIDEVSINH JHALA:

Will the Minister of *Law and Justice* be pleased to state:

- (a) the status of implementation of e-Court Mission Mode Project;
- (b) the number of operational e-courts in the country, State-wise;
- (c) the number of operational e-courts in Odisha, Rajasthan and Karnataka, district-wise; and
- (d) the details of funds released and utilized under the project, State-wise?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

**(a):** The e-Courts Mission Mode Project is being implemented in a phased manner across the country with the objective of strengthening the use of Information and Communication Technology (ICT) in the judicial system. Phase I (2011 – 2015) was primarily focused on basic computerization and internal connectivity in courts. As a result, 14,249 Courts were computerized and Local Area Network (LAN) was installed at 13,683 courts.

Phase II (2015 – 2023) focused on ICT facilitation of judicial services to citizens. The components included computer hardware, computerization of District State Legal Authority (DSLAs)/ Taluka Legal Services Committees (TLSCs), Wide Area Network (WAN) connectivity, trainings of stakeholders, establishment of eSewa Kendra, etc. An advanced CIS software, National Judicial Data Grid (NJDG) and systems for digital filing and payments were

developed, which revolutionized the way public accessed the services provided by the judiciary.

The e-Courts Project is currently in Phase III (2023-2027). During the last year, the e-Courts project has seen continued progress through expansion of e-filing, e-payments, increased adoption of virtual and hybrid hearings, digitisation of court records, strengthening of Case Information System, and enhanced public access to case information through the NJDG etc. Some key initiatives and achievements under the eCourts Project as on 31.01.2026 are as under:

- (i) Over 660.36 crore pages of court records including legacy records have been digitized across Courts to ensure faster retrieval, secure storage and seamless digital workflows.
- (ii) 30 Virtual Courts have been established to enable online adjudication of traffic challans. Virtual Courts have received 10.13 crore challans, out of which 9.05 crore were disposed and 97.72 lakh challans were paid amounting to Rs. 1002.73 crore.
- (iii) Video Conferencing Rules has been implemented in all the High Courts and District Courts.
- (iv) Video Conferencing (VC) facilities have been expanded across 3,240 court complexes and 1,272 jails. Courts have conducted over 3.97 crore hearings through video conferencing, facilitating remote hearings of undertrials, witnesses and lawyers.
- (v) Live streaming of court proceeding is operational in 11 High Courts.
- (vi) E-filing and e-payments systems have been implemented to allow online filing of cases and digital payment of court fees and fines. Approximately 1.07 crore cases have been filed through the e-filing platform and the e-payments system has processed transactions for court-fee worth Rs. 1,404 crore and fine worth Rs. 75 crore.
- (vii) NJDG provides public access to case data, statistics of courts across the country and has been upgraded with an improved dashboard, functioning as a monitoring tool, to identify, manage & reduce pendency of cases.
- (viii) Case Information System (CIS) 4.0 has been implemented in all courts, with enhanced usability, privacy safeguards and integration with national platforms such as NJDG, e-filing, virtual courts and Interoperable Criminal Justice System (ICJS).
- (ix) The S3WaaS (Secure, Scalable and Sugamya Website as a Service) platform hosts 730 District Court websites, ensuring secure and accessible web infrastructure.
- (x) Real-time digital services have expanded significantly, with case updates being sent to lawyers and litigants through SMS Push and Pull (over 4 lakh SMS sent daily), email

(over 6 lakh sent daily) and the multilingual e-Courts services portal (with 35 lakh hits daily).

- (xi) The e-Courts Services mobile app (3.59 crore downloads) provides the lawyers and litigants relevant information about case status, cause lists etc.
- (xii) The JustIS app (22,133 downloads) is a management tool for the judges assisting them to effectively organise and monitor their judicial business.
- (xiii) 48 e-Sewa Kendras are functional across all High Courts and 2,396 e-Sewa Kendras across District Courts.
- (xiv) The National Service and Tracking of Electronics Processes (NSTEP) system has been implemented for electronic service and tracking of summons and notices using mobile-based and GPS-enabled delivery mechanisms. Under NSTEP, the courts have processed 7.29 crore e-processes, out of which 2.11 crore e-processes have been successfully delivered.
- (xv) Digital Courts 2.1 is a customized application for paperless Courts with facility of translation and transcription using AI. It enables judges to access all case related documents, pleadings, and evidence digitally, marking a significant leap toward a paperless court ecosystem.

**(b):** The details of number of operational eCourts in the country, State-wise, is at **Annexure-I**.

**(c):** The details of number of operational eCourts in Odisha, Rajasthan and Karnataka, District-wise, is at **Annexure-II**.

**(d):** The details of funds released and utilized of Phase II and Phase III under the e-Courts Project, High court-wise and year-wise, are at **Annexure-III** and **Annexure-IV** respectively. The implementing agency during Phase I was NIC (National Informatics Centre), therefore funds were not released to the High Courts.

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**STATEMENT REFERRED TO IN REPLY OF RAJYA SABHA UNSTARRED QUESTION NO. 2360 FOR 12.03.2026 REGARDING E-COURTS MISSION MODE PROJECT**

**Details of number of operational eCourts in the country, state-wise:**

S No	State	Total Districts	Total Court Complexes	Total Establishments
1	Andaman and Nicobar	4	4	4
2	Andhra Pradesh	13	195	368
3	Arunachal Pradesh	28	28	28
4	Assam	34	80	201
5	Bihar	38	83	268
6	Chandigarh	1	1	3
7	Chhattisgarh	25	93	204
8	Delhi	11	12	51
9	Goa	2	16	15
10	Gujarat	33	338	467
11	Haryana	22	61	158
12	Himachal Pradesh	11	53	127
13	Jammu and Kashmir	20	83	169
14	Jharkhand	24	24	132
15	Karnataka	31	206	547
16	Kerala	14	192	600
17	Ladakh	2	6	10
18	Lakshadweep	1	3	6
19	Madhya Pradesh	51	237	277
20	Maharashtra	41	510	721
21	Manipur	9	22	39
22	Meghalaya	14	18	61
23	Mizoram	3	12	26
24	Nagaland	11	12	34
25	Odisha	30	155	316
26	Puducherry	4	4	15
27	Punjab	22	68	200
28	Rajasthan	44	336	1098
29	Sikkim	6	11	34
30	Tamil Nadu	38	277	832
31	Telangana	33	125	263
32	The Dadra And Nagar Haveli And Daman And Diu	3	4	3
33	Tripura	8	21	68
34	Uttarakhand	13	92	190
35	Uttar Pradesh	74	224	584
36	West Bengal	23	92	277

<b>Total</b>	<b>741</b>	<b>3,698</b>	<b>8,396</b>
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(Source: eCommittee, SCI)

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**Details of number of operational eCourts in Odisha, district-wise**

<b>S No</b>	<b>District</b>	<b>Total Establishment</b>
1	Anugul	13
2	Balangir	15
3	Balasore	15
4	Bargarh	13
5	Bhadrak	7
6	Boudh	6
7	Cuttack	21
8	Deogarh	4
9	Dhenkanal	12
10	Gajapati	5
11	Ganjam	32
12	Jagatsinghpur	6
13	Jajpur	9
14	Jharsuguda	5
15	Kalahandi	12
16	Kandhamal	8
17	Kendrapada	8
18	Keonjhar	11
19	Khurda	11
20	Koraput	9
21	Malkangiri	5
22	Mayurbhanj	13
23	Nabarangpur	5
24	Nayagarh	12
25	Nuapada	9
26	Puri	10
27	Rayagada	10
28	Sambalpur	9
29	Sonepur	10
30	Sundargarh	11
	<b>Total</b>	<b>316</b>

(Source: eCommittee, SCI)

**Details of number of operational eCourts in Rajasthan, district-wise**

<b>S No</b>	<b>District</b>	<b>Total Establishment</b>
1	Ajmer	36
2	Alwar	39
3	Balotra	11
4	Banswara	22
5	Baran	25
6	Barmer	14
7	Beawer	15
8	Bharatpur	30
9	Bhilwara	41
10	Bikaner	27
11	Bundi	26
12	Chittorgarh	38
13	Churu	27
14	Dausa	24
15	Deeg	20
16	Dholpur	24
17	Didwana Kuchaman	20
18	Dungarpur	17
19	Ganganagar	41
20	Hanumangarh	32
21	Jaipur District	33
22	Jaipur Metro I	30
23	Jaipur Metro Ii	25
24	Jaisalmer	14
25	Jalore	19
26	Jhalawar	28
27	Jhunjhunu	30
28	Jodhpur District	20
29	Jodhpur Metro	18
30	Karauli	22
31	Khairtal Tijara	23
32	Kota	32
33	Kotputli Behror	16
34	Merta Nagaur	19
35	Pali	33
36	Phalodi	10
37	Pratapgarh	18
38	Rajsamand	24
39	Salumber	7
40	Sawai Madhopur	22
41	Sikar	36
42	Sirohi	21
43	Tonk	31

S No	District	Total Establishment
44	Udaipur	38
	<b>Total</b>	<b>1098</b>

(Source: eCommittee, SCI)

### Details of number of operational eCourts in Karnataka, district-wise

S No	District	Total Establishment
1	Bagalkot	19
2	Ballari	12
3	Belagavi	41
4	Bengaluru	22
5	Bengaluru Rural	21
6	Bidar	14
7	Chamrajnagar	10
8	Chikkaballapur	14
9	Chikkamagaluru	16
10	Chitradurga	14
11	Dakshina Kannada	26
12	Davangere	14
13	Dharwad	23
14	Gadag	13
15	Hassan	21
16	Haveri	17
17	Kalaburagi	19
18	Kodagu	13
19	Kolar	13
20	Koppal	12
21	Mandya	20
22	Mysuru	28
23	Raichur	14
24	Ramanagara	12
25	Shivamogga	22
26	Tumakuru	25
27	Udupi	13
28	Uttara Kannada	22
29	Vijayanagar	13
30	Vijayapura	15
31	Yadgir	9
	<b>Total</b>	<b>547</b>

(Source: eCommittee, SCI)

**STATEMENT REFERRED TO IN REPLY OF RAJYA SABHA UNSTARRED QUESTION NO. 2360 FOR 12.03.2026 REGARDING E-COURTS MISSION MODE PROJECT**

Details of funds released under Phase II of the e-Courts project, High court-wise and year-wise:

(Rs. in crore)

S. No.	High Court	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	Total
1	Allahabad	31.14	20.88	20.57	8.07	15.04	13.79	0.00	109.48
2	Andhra Pradesh	1.96	0.00	0.00	0.00	0.00	0.00	0.00	1.96
3	Bombay	30.39	38.25	47.22	0.52	0.00	8.86	0.00	125.24
4	Calcutta	12.14	9.17	10.72	0.13	0.00	4.93	0.00	37.09
5	Chhattisgarh	3.82	6.03	9.34	1.33	4.44	2.34	0.00	27.31
6	Delhi	5.87	5.41	8.97	3.54	0.00	3.00	0.00	26.80
7	Gauhati (Arunachal Pradesh)	0.59	4.33	1.37	2.85	0.98	1.52	1.26	12.90
8	Gauhati (Assam)	5.19	25.47	8.13	8.70	13.68	6.11	3.49	70.77
9	Gauhati (Mizoram)	0.71	3.01	2.47	0.15	0.51	0.72	0.30	7.87
10	Gauhati (Nagaland)	0.77	2.31	1.83	0.71	0.70	0.83	0.84	7.99
11	Gujarat*	11.23	18.32	29.06	10.73	0.00	3.48	0.00	72.82
12	Himachal Pradesh	1.79	3.21	4.05	0.13	0.00	2.00	0.00	11.19
13	Jammu & Kashmir and Ladakh	1.84	5.29	10.59	0.26	0.00	1.00	0.00	18.98
14	Jharkhand	3.20	5.09	2.92	4.53	5.53	2.98	0.00	24.25
15	Karnataka	11.86	17.43	22.04	0.61	9.15	4.29	0.00	65.38
16	Kerala	5.53	8.32	14.73	4.61	0.00	2.83	1.58	37.61

S. No.	High Court	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	Total
17	Madhya Pradesh	9.73	23.93	22.51	0.39	11.21	6.28	0.00	74.05
18	Madras	10.24	24.62	25.45	5.11	0.00	4.73	0.00	70.15
19	Manipur	0.53	4.24	1.19	0.65	0.61	1.30	0.76	9.27
20	Meghalaya	0.19	3.26	3.65	0.62	0.92	2.32	2.23	13.17
21	Orissa	7.57	7.71	12.70	1.59	13.46	3.37	0.00	46.41
22	Patna	8.04	26.41	8.72	0.13	7.08	5.44	0.00	55.82
23	Punjab & Haryana	11.63	17.92	11.54	8.49	0.00	4.55	0.00	54.13
24	Rajasthan	9.97	23.04	25.05	3.01	1.29	10.58	1.62	74.56
25	Sikkim	0.18	1.80	1.40	0.80	1.61	1.01	0.77	7.58
26	Telangana & Andhra Pradesh**	13.90	14.31	33.95	8.13	0.00	0.00	0.00	70.29
27	Telangana	0.00	0.00	0.00	0.00	0.00	1.79	0.00	1.79
28	Tripura	1.20	4.38	2.86	1.77	2.24	4.44	0.96	17.86
29	Uttarakhand	2.98	2.66	4.60	0.13	0.00	1.28	0.00	11.65
<b>Total (in Cr.)</b>		<b>202.23</b>	<b>326.79</b>	<b>347.65</b>	<b>77.71</b>	<b>88.44</b>	<b>107.74</b>	<b>13.81</b>	<b>1164.37</b>

\* Gujarat High Court surrendered Rs.13.12 Cr. Total utilization included surrendered funds.

\*\* Funds released to erstwhile Andhra Pradesh and Telangana High Court; shared in the ratio of 58:42 respectively.

**Note:** In addition to the funds released to High Courts, Rs 180.57 crore were released to NIC for providing technical support, Rs 293.68 crore to BSNL for WAN (Wide Area Network) connectivity, Rs 13.50 crore to eCommittee, SCI under Change Management and Rs 16.31 crore for miscellaneous expenditure (salary, office expenses, publicity, etc).

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Details of funds released under Phase III of the e-Courts project, High court-wise and year-wise:

(Rs. in crore)

S. No.	High Court	2023-24	2024-25	2025-26
1	Allahabad	95.87	51.78	119.92
2	Andhra Pradesh	25.44	31.74	18
3	Bombay	69.54	83.19	104.32
4	Calcutta	16.73	27.65	9.50
5	Chhattisgarh	16.27	24.17	49.74
6	Delhi	17.89	48.19	17.90
7	Gauhati (Arunachal Pradesh)	2.03	9.76	2.26
8	Gauhati (Assam)	24.97	33.85	3.65
9	Gauhati (Mizoram)	3.12	6.22	2.48
10	Gauhati, Kohima (Nagaland)	1.79	3.91	3.41
11	Gujarat	27.72	73.21	48.89
12	Himachal Pradesh	6.06	6.89	7.63
13	Jammu & Kashmir and Ladakh	6.52	14.53	14.48
14	Jharkhand	10.59	29.22	7.65
15	Karnataka	32.37	67.40	48.22
16	Kerala	15.40	32.62	51.60
17	Madhya Pradesh	22.90	77.31	59.14
18	Madras	90.69	91.75	113.20
19	Manipur	11.12	7.54	2.16
20	Meghalaya	3.33	8.50	3.83
21	Orissa	6.77	53.24	16.09
22	Patna	32.43	89.55	57.61
23	Punjab And Haryana	14.58	26.01	18.95
24	Rajasthan	19.80	34.72	60.88
25	Sikkim	1.71	8.98	2.51

<b>S. No.</b>	<b>High Court</b>	<b>2023-24</b>	<b>2024-25</b>	<b>2025-26</b>
26	Telangana	22.03	28.57	29.44
27	Tripura	0.53	7.05	8.79
28	Uttarakhand	13.68	19.95	29.57
	<b>Total</b>	<b>611.88</b>	<b>997.49</b>	<b>911.82*</b>

\* As on 03.03.2026

**Note:** In addition to the funds released to High Courts, Rs. 185.06 crore have been released to NIC for providing technical support, Rs 54.79 crore to BSNL for WAN (Wide Area Network) connectivity, Rs 7.51 crore to eCommittee, SCI under Change Management, Rs 0.28 crore to IIT Madras for development of e-Learning platform, and Rs 9.60 crore for miscellaneous expenditure (salary, office expenses, publicity, etc).

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